

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

218. IA/5554/2023 IN C.P. (IB)/683(MB)2022

IN THE MATTER OF

Ashika Global Securities Private Limited

Vs

Evyavan Mercantile Private Limited

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 06.02.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

Since it is already past 4:30 p.m., the Court time is over. Hence the case is adjourned to **27.02.2024**.

Sd/-
MADHU SINHA
Member (Technical)

Shubham

Sd/-
REETA KOHLI
Member (Judicial)